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SK/AJ  
Ct. No. 18  
18.05.2021

**WWW.LIVELAW.IN**  
**W.P.A. No. 10501 of 2021**  
**(Via Video Conference)**

**Smt. Sankari Das**  
**Vs.**  
**The State of West Bengal & Ors.**

Mr. Dipankar Pal,  
Mr. Dip Jyoti Chakraborty,  
Mr. Joy Chakraborty ... For the petitioner.

Mr. Amitesh Banerjee, Sr. Adv.  
... For the State respondents.

The petitioner is complaining that she being a member of Bhartiya Janta Party has become the victim of post-poll violence, her house has been destroyed and she is unable to enter into her locality. She further alleges that although she has lodged complaint with the local Police Station but no action has been taken in response to her said complaint.

The petitioner is praying a direction upon the Officer-in-Charge Tangra Police Station, the respondent no. 5 herein to take appropriate steps on the basis of her said complaint.

Mr. Amitesh Banerjee, learned senior advocate appearing on behalf of the State respondents submits that a criminal case has already been initiated on the basis of the said complaint of the petitioner and five persons have been arrested. He further submits that the petitioner is claiming to be a residence of a big slum of the locality which has already been demolished in execution of some development work. He denies the allegation of the petitioner that there is threat of life to the petitioner in the locality.

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Be that as it may, Article 19(1)(d) of the Constitution of India guarantees free movement of every citizen throughout the territory of India, therefore, the respondent no. 5 is directed to ensure that no atrocities is perpetrated upon the petitioner if she wishes to return to the locality in question.

The grievance of the petitioner as ventilated in the present writ petition has been well addressed since criminal case has been initiated on the basis of her complaint, therefore, no further order on this score need be passed.

W.P.A. 10501 of 2021 is disposed of with the above observations without any order as to costs.

Urgent Photostat certified copy of this order, if applied for, be supplied to the parties subject to compliance with all requisite formalities.

(Biswajit Basu, J.)